

MR. SPEAKER : Now, we are trying to have good relations with some countries. it should not be offensive.

(Interruptions)

[Translation]

SHRI RAM NAIK : The Prime Minister is going to China. I would like to submit that the prime Minister should also discuss the issue of Tibet and the issue of safeguarding the rights of Tibetan people during his visit to China. he should inform the House about the view point of the Government in this regard.

SHRI MOHAMMAD ALI ASHRAF FATMI (DARBHANGA) : Mr. Speaker. Sir, I would like to draw the attention of the Government towards Bihar particularly to North Bihar where Kalazar is spreading on a large scale. Many people are suffering from and dying of this disease. The incidence of another disease called leprosy is also on the increase. When the Central team went there, 600 cases of leprosy were traced in Darbhanga alone.

12.14 hrs.

[Mr. Deputy Speaker in the Chair]

I demand that a Central team should be sent to my constituency and to other parts of North Bihar to check this disease. Separate camps should be set up there for treatment. Some concrete steps should be taken to check the disease.

12.14½ hrs.

RE : INCIDENT OF KILLING OF 16 BUS PASSENGERS IN KISHTWAR, DISTRICT DODA, JAMMU AND KASHMIR ON 14 AUGUST, 1993.

[Translation]

SHRI MADAN LAL KHURANA (SOUTH DELHI) : Mr. Speaker, Sir, one day before the Independence Day, i.e. on 14th August a bus coming from Jammu was abducted by the Pakistan supported terrorists at Kishtwar town in Doda district and 16 persons of a particular community. . . . *(Interruptions)*

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : I have got a point of order, The home Minister has written a letter to the Speaker saying that they are going to make a statement on this very subject today. Therefore, the Speaker has decided that since the Government statement is coming, if it is necessary, it can be raised later on. Since the Government statement is coming, raising an issue of this kind is not necessary at this point of time. *(Interruptions)*

[Translation]

SHRI MADAN LAL KHURANA : I want to apprise you about the happenings in Srinagar on 14th and 15th August. Some people, belonging to a particular community were killed there. The situation requires a statement by the Minister in the House. Four days ago, it was published in Pioneer and other newspapers that terrorists were rehearsing to celebrate the Pakistan day on the roads of Srinagar wearing black clothes and masks on their faces. The Government was claiming to have the area put on red-alert on 14th and 15th August. Yesterday, bombs were hurled and fires were shot and our tricolour was also burnt there. *(Interruptions)*

[English]

SHRI VIDYACHARAN SHUKLA : Sir, the Minister is going to make a statement on this.

[Translation]

SHRI LAL K. ADVANI (Gandhinagar) : Mr. Deputy Speaker, Sir, has there been a suo-motu statement then you could have restrained the Member. An hon. Member is raising this issue which is a matter of concern for the citizens all over the country. It was announced publicly on 15th August that separation of Kashmir will not be allowed at any cost. but the entire nation is worried due to the actual position there. Therefore, let every Member speak first and subsequently he may make a statement.

[English]

SHRI VIDYACHARAN SHUKLA : Sir, may I make a submission? *(Interruptions)* After the Government have made the statement, with Speaker's permission, it may be permitted. The

Minister has already informed the Speaker and the Speaker will have to take a decision whether it should be permitted or not. The Minister has already informed the Chair that a statement is going to be made. Before the statement of the Minister and before the decision of the Speaker, such a discussion not be permitted. So, Sir, I would request you not to allow them to raise this issue at this point of time. (*Interruptions*)

MR. DEPUTY SPEAKER : Mr. Khurana, the Minister is going to make a statement on this.

(*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA : You will be surprised to know that in what casual way the Minister of parliamentary Affairs is dealing with the Kashmir policy. When a Parliamentary delegation under the leadership of Shri Syed went to Jammu on 25th July, it was told by the Governor that it was all peaceful there and he had ordered the military to hold the elections before December and here our Home Minister says that it is not in the interest of nation to hold elections there. It is a serious incident which has taken place there. They have announced on 14th that they will celebrate the Pakistan day and unfurl Pakistan's flag. They observed a bundh in the city and unfurled the flag of the Pakistan on 15th August. The anti-national elements are openly running their activities and photos of their rehearsal on 14th August published in the leading dailies of Delhi. In spite of a red-alert in the area it hapened on 15th August. Who is responsible for this ? Shri Pilot will air dash there and say that everything is under control. But infact the situation in Kashmir is very serious and the Government is keeping num. I demand that mere statement is not sufficient. a white paper on Kashmir should be issued. The Government should come out with a white paper and make its policy clear on Kashmir.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : Mr. Deputy Speaker, Sir, we have always been saying from the Government side in the House that the situation in Kashmir is very critical. The House as well as the country is well aware of the situation in Kashmir. Whenever there has been a discussion we have always presented facts in the House. Today, my friends who are quoting newspapers should

also apply their mind before saying anything. (*Interruptions*)

SHRI DAU DAYAL JOSHI (Kota) : At least 16 people died there, is it also merely a news of newspapers; you are misleading the House.

SHRI RAJESH PILOT : At least, you should listen to me and if you do not like it, you can outrightly reject me. You said that since 1990, when the situation started deteriorating there, they used to unfurl the flag of Pakistan off and on but this time we took such strong measures that they were not allowed to unfurl a flag and if at any place they did so it was removed within an hour's time whereas previously it used to be there for 3 days together. (*Interruptions*)

SHRI HARIN PATHAK (Ahmedabad) : Previously, it used to be hoisted for 3 days but this time they hoisted it for one day and then it was removed. Is it a metter of pride?

SHRI RAJESH PILOT : Mr. Deputy Speaker, Sir, I am presenting facts before the House. This is true that they have been raising such slogans at the time of Independence day. The period during 14th, 15th and 17th August has always been very critical. Everybody knows that what they are upto during these days. This time we issued very strict orders in order to control them. This is true that even then they managed to unfurl a flag but it was removed then and there. The photos which you are showing were in fact photographed earlies. Even on 12th, I was going to tell the House that they have taken some photographs in which 50 to 100 people are there who are attending this ceremony and it took place in a village far away from the city and later they got these photographs published claiming that they unfurled a flag on 15th August. I want to assure the House that nothing happened on this sort. You should rely on your Government and your security forces.

SHRI MADAN LAL KHURANA : 16 persons have died. Is it untrue ?

SHRI RAJESH PILOT : On 14th August a bus was coming to Jammu from Kishtwar. Three militants stopped the bus on the way and asked the women and children to leave the bus and after driving it to a distance of one kilometre they asked the persons belonging to a particular community to get down from the bus and opened fire on them. This is very cruel, our hearts are crying in pain. 14 persons died on the

spot while the other two died on way to Jammu. This is also true that militants are trying to fan communalism in Kashmir. This is what Pakistan wants. But we have to curb their activities. Since the happening of this incident, I have been making inquiries at every hour to know their whereabouts. Somebody told me that they belong to Afghan group. I still have to get it confirmed. I have written a letter to the speaker in the morning that I am ready to give a statement in this regard. I agree with Shri Khuranaji that we can have a discussion on it if the hon. Members so desire. It will make the whole picture clear and if you feel, some improvement can be made in it, the Government is ready to do that. But there should be an open discussion in which you may tell about the efforts being made by you as well as by the Government in this regard. Although, I have given a statement and if you want we can have a special discussion under Rule 193. The budget of Jammu and Kashmir is also being discussed today. We can also discuss the situation therein also. But I want to assure the House that there is no hitch from the Government side and the security forces as well as the administration is fighting out the terrorism very effectively, which can be established through this fact that 20 terrorists of a group and 24 of other group were killed in Kupwara. During the last three months period, pressure has been mounted on the terrorists which is at peak at present. In a state of utter frustration, they are trying to give it a communal touch. I can very well understand your feelings. You are overwhelmed with sorrow. But just think about the grief stricken families of those 16 persons who were shot at in this incident. This is a matter of sorrow for all of us and the Government do not want to conceal anything from the House.

Mr. Deputy Speaker, Sir, I have already given this suggestion that a Delegation of Members of Parliament should visit Kashmir and analyse the situation there as well as the efforts being made by us. You can have a discussion whenever you want but let 17th pass off peacefully as it is very critical then you can have a discussion under rule 193 or under Short Duration Discussion. The Government is ready for this. *(Interruptions)*

[English]

MR. DEPUTY SPEAKER : The hon. Minister has agreed to discuss it. The Minister is ready for a debate on this.

(Interruptions)

[Translation]

SHRI CHANDRA SHEKHAR (Ballia) : Mr. Deputy Speaker, Sir, through you I would like to submit to the hon. Minister that it is true that we must not give a communal colour to every matter. However, the Government should not consider the situation as normal. The incident that took place on the 14th is different from the terrorist incidents that took place earlier, and this incident is likely to have more ill-effects, because it is the first incident of its type happened in Jammu. The hon. Minister must know about the prevailing situation in the area where the incident took place. If terror prevails there due to this incident, the people of the area, where 45 per cent of the people belong to a single community, are likely to migrate to Jammu. The situation similar to that which arose in the valley is likely to arise in Kishtwar and we will have to face the bad consequences of all these things. We would have to lose the alternative route to reach the valley. My submission is that a Red Alert had been sounded in the area. Despite the red alert, such an incident occurred in the area. It is not an ordinary matter. It is not proper on the part of the Government to say that such incidents are common in the area. The Government seems to have developed the habit of adopting indifferent attitude to the prevailing situation and giving false assurances that the situation would be made normal in few days; while we have witnessed the performance of the Government during the last two years. We may accept that we were incapable to do something concrete, but now the persons in the Government are capable to do something concrete, Shri Khurana has also raised a good point in this regard. He has rightly pointed out as to why such an incident took place while the Government was capable to control the situation. It has created a threat not only to Kashmir valley but also to Jammu. We must know as to what the Government has been doing in this connection.

Mr. Deputy Speaker, Sir, on the other hand, this is the matter of great concern that the statements being issued by the officers and the Governor are creating confusion in the minds of the people. The senior Ministers make some statements and when the Opposition Members make some different statements stating the factual position, the Government feels anguished

over it. The incident that occurred on the 14th is rather a turning point in the terrorism in Kashmir, and nothing can be more unfortunate than that the Government take sit as an ordinary matter.

SHRI NITISH KUMAR (Barh) : Mr. Deputy Speaker, Sir, so far as the discussion on the situation in Kashmir valley initiated by Shri Khurana and the reply given by the hon. Minister of state in the Ministry of Home Affairs is concerned, I would like to submit in this House, through you that Kashmir is not an issue to be discussed from the point of view of scoring the debate points. Kashmir is a very sensitive area and you are aware that All Party Parliamentary delegation, including Shri Khurana, myself and other hon. Members had visited the Kashmir valley and witnessed the factual situation for themselves there. If we continue to raise the Kashmir issue and talk of alienation again and again in Lok Sabha, it will create a bad impression in the world. Therefore, my submission is that if at all a discussion is to be held on the subject, it should be serious, besides, all members should reach a consensus on the Kashmir issue. The matter of discussion here should not be the date as to when the national flag was burnt some hon. Members say that it was 15th while the hon. Minister says that actually it was 12th when the flag was burnt and its picture was published and the publicity was made as if the incident occurred on 15th August. This is the factual situation there. The alienation that has taken place there is not only a proof of presence of pro-Pakistani element, but also an evidence of the hunger for freedom that has arisen recently there. It also proves that pro-Indians are also there. I would like to submit that if the Government continues to take the matter lightly, the country will have to suffer. We must make very sacrifice to protect every inch of our land. However, if we continue to indulge ourselves in futile discussion, the situation may further deteriorate; and as a result of it we may lose Kashmir and perhaps the future generations would never forgive us for that. Therefore, all the hon. Members should think over the matter with a cool mind. My submission is that when we returned from the valley, we had suggested for an economic package. Why the youth was alienated there? There has been a wide spread corruption, and the people in the power have also been involved in the wide spread corrupt practices and thus alienation took place. The manner in which elections were held and

irregularities took place was the cause of alienation. Unemployment has increased and people have been facing great difficulties. A wrong impression was created all over the country that funds in other sectors were curtailed to be spent on Kashmir. It was also wrongly publicised by a responsible political party that a particular number of temples were demolished there. All these things have proved wrong and as per the prevailing situation. *(Interruptions)*. I am not talking of any political rivalry. All these things have taken place and the overall situation of Kashmir is very explosive and sensitive. Therefore, a discussion should be held over it and all the political parties should rise above the party politics and develop nationalism to support it. *(Interruptions)*.

[English]

12.33 hrs.

RE : IMPLEMENTATION OF MISHRA COMMISSION REPORT AS WELL AS OTHER COMMITTEES REPORTS ON 1984 HAPPENINGS IN DELHI

SHRI JAGMEET SINGH BRAR (Faridkot) : Mr. Deputy-Speaker, I would like to raise a very sensitive and a very serious matter to draw the attention of the Government and the Home Minister. The matter is regarding the implementation of the Mishra Commission Report. I would like to bring to the notice of the Home Minister that in nine years, only three murder convictions have taken place. Three thousand people were killed in Delhi massacre in one week from 31st October till 7th November.

I would also like to bring to the notice of the Government a very important matter and that is the Government had constituted six Committees viz. Potti Rosha Committee, Jain-Bannerjee Committee, now lately, a Committee headed by Jain-Aggarwal. The Jain-Aggarwal Committee had given a 206-paged Report to the Lieutenant Governor. I would like to quote one paragraph of that Report which says :

"Indeed, the whole investigation was done in such a casual and mechanical manner that no attempt was made even to find out the witnesses present during the occurrence, if any, much less corroborative evidence in any shape or form."

Jain-Aggarwal Panel had suggested action against 298 police officers of Delhi. I would like